

ITEM NO.29

Court 4 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.12539/2021

(Arising out of impugned final judgment and order dated 30-07-2021 in CM No.21130/2021 passed by the High Court of Delhi at New Delhi)

RAO CGHS LTD. (NEW MILLENNIUM CGHS) & ORS.

Petitioner(s)

VERSUS

NATIONAL HIGHWAYS AUTHORITY OF INDIA & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.98910/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.98913/2021-EXEMPTION FROM FILING O.T. and IA No.98912/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Prashant Bhushan, Adv.
Mr. Anand Varma, AOR
Ms. Astha Ahuja, Adv.

For Respondent(s) Mr. Parag P Tripathi, Sr. Adv.
Ms. Gunjan Sinha Jain, Adv.
Mr. Ramkrishna Veerendra, Adv.
Mr. Chanchal Kumar Ganguli, AOR

Mr. D.N. Goburdhun, Adv.
Ms. Gauri Goburdhun, Adv.

Mr. Chirag M Shroff, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Since a Letters Patent Appeal lies against a judgment of a Single Judge in a petition under Article 226 of the Constitution, we decline to entertain the Special Leave Petition. However, the petitioners may pursue their remedies in accordance with law.
- 2 Subject to the aforesaid, the Special Leave Petition is disposed of.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master